

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 592 of 2020

IN THE MATTER OF:

Rajendra Bhai Panchal

...Appellant

Versus

Jay Manak Steels Pvt. Ltd. & Anr.

...Respondents

Present:

For Appellant: Ms. Pallavi Pratap, Advocate.

**For Respondents: Mr. R. S. Lakshman, Advocate for R-1.
Mr. Mukund P. Unny, Advocate for R-2.**

ORDER
(Through Virtual Mode)

24.08.2020: Reply has not been filed by the Respondents. Learned counsel for Respondent No. 1 seeks and is granted two days' time to file reply affidavit. Rejoinder, if any, may be filed within 10 days thereof. Respondent No. 2 being the Resolution Professional is permitted to file a Status Report instead of reply affidavit.

List the appeal 'for admission (after notice)' on **15th September, 2020.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Jarat Kumar Jain]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

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